

24

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**Co. Appeal No. 14/252/NCLT/AHM/2017**

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.12.2017**

Name of the Company:

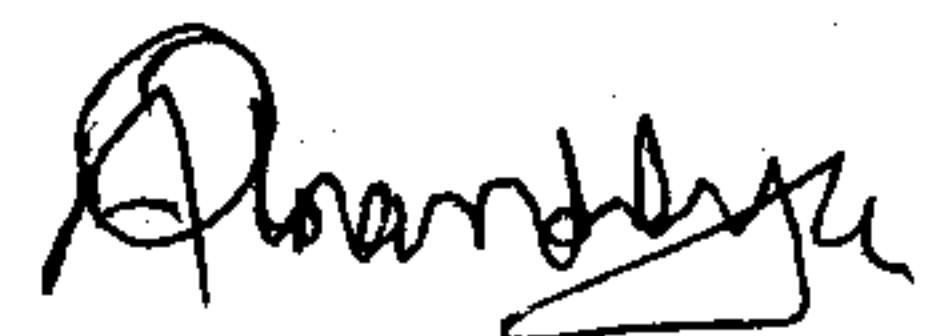
Anuj Shivsharma Shukla

V/s.

Registrar of Companies

Section of the Companies Act:

Section 252 of the Companies Act, 2013

<b>S.NO.</b>	<b>NAME (CAPITAL LETTERS)</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
1.	Alpesh Dhandhlya	PCS	Appellant	
2.				

**ORDER**

Learned PCS Mr. Alpesh Dhandhlya present for Appellant. None present for ROC.

Appellant filed proof of service of notice on ROC filed.

Appellant filed bank statement of the company, latest income tax return of the company and the affidavit of the appellant regarding the status of the bank accounts and the status of the directors of the company.

Heard arguments of Learned PCS for Appellant.

Order reserved.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 21st day of December, 2017.